

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

## **Petition No. 337/TT/2019**

Date: 02.07.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 period, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for LILO of 220 kV S/C Panki-Naubasta transmission line at Kanpur in the Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 23.7.2020:-

### **2001-04 period**

- a) Provide Form-4 for the 2001-04 period required as per 'Methodology for Computation of Interest on Loan and Maintenance Spares for the 2001-04 and 2004-09 Block'.
2. Confirmation that the asset (LILO of 220 kV S/C Panki-Naubasta transmission line at Kanpur in Northern Region) is currently in use and information in respect of decapitalization, if any.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)